

RESOURCE DEVELOPMENT (SHRI L.P. SHAHI): (a) to (g): The information is being collected.

Allotment of All India Permits for Passenger Buses

985. SHRI ANOOPCHAND SHAH: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Union Government are allotting certain quota of All India Permits for plying passenger buses to State Governments;

(b) if so, the norms for such allocation;

(c) the number of such permits allotted to Government of Maharashtra during 1986, 1987 and 1988; and

(d) whether any quota has been reserved for Scheduled Castes and Scheduled Tribes?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): (a) and (b). In terms of Section 63 (7) of the M.V. Act, 1939 the number of permits for allotment by State Transport authorities are specified by the Central Government. The number of such permits for buses last specified in 1977 was as 50 per State and U.T. of Delhi and 25 for each of other Union Territories. This was taking into account the potential for tourist traffic.

(c) There had been no allocation made during these years.

(d) No, Sir.

Grants to Birla Institute of Technology, Mesra, Ranchi

986. SHRI MAHABIR PRASAD YADAV: Will the Minister of HUMAN RE-

SOURCE DEVELOPMENT be pleased to state:

(a) whether Government extended a grant of Rs. 60 lakhs to Birla Institute of Technology, Masra, Ranchi, for equipments for new laboratories and modernisation of existing laboratories etc. in the financial year 1985-1986;

(b) whether the Institute has utilised the above grants for the purpose meant for;

(c) whether the grants to Birla Institute far exceed the total grants given to the remaining Engineering Colleges in Bihar during 1985-86; and

(d) if so, the reasons for the same?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAHI): (a) The Government of India in this Ministry sanctioned a grant of Rs. 55.00 lakhs to Birla Institute of Technology Mesra, Ranchi under different schemes, namely, Modernisation and Removal of obsolescence, Thrust Areas of Technical Education and Institutional New Work Schemes during the financial year 1985-86.

(b) Yes, Sir. The major part of the grants have been utilised.

(c) No, Sir. The other Engineering Colleges and Technical Institutions situated in the State of Bihar were sanctioned a total grant of Rs. 162.00 lakhs during the 1985-86.

(d) Does not arise.

Bus Accidents at Bhakra Canal

987. SHRI KHURSHI AHMED: SHRI HET RAM:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether a large number of passengers were killed recently when a bus carrying them fell into the Bhakra main canal;

(b) if so, the details thereof including the number of casualties;

(c) the number of such accidents which took place on the canal bridges earlier including the number of persons killed in those accidents; and

(d) the measures proposed to be taken to avoid such accidents on the canal bridges?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): (a) and (b). Yes, Sir. On 25.9.88, a Bus of Pepsu Road Transport Corporation fell into Bhakra main canal near Village SANCURI KALAN, District Sangria, in which 78 persons were killed.

FIR No. 130 dated 25.9.88 under Section 302/279/427/304-A IPC, Police Station Munak, district. Sangrur was registered against the Bus Driver Shri Chand Singh and he was arrested on 15.10.1988.

(c) The State Government of Punjab have intimated that there had been three such accidents earlier, details of which are as under:-

<i>Year</i>	<i>No. Persons Killed</i>	
30.1.1984	40	Bus fell into canal in Ropar District.
15.10.1986	71	Bus fell into canal near Sirhind.
15.6.1987	65	Bus fell into Bhakra main canal near Pasiona.

(d) The State Government has asked the Department of Irrigation and Power as also the Department of Public Works to ensure remedial measures such as having roads around canal embankments of proper surface, proper cooperating of soft soil around roads, markings on the road to caution night traffic, removal of pot-holes in rainy seasons, raised canal etc.

Consumption and Demand of Fertilisers

988. SHRI RANJITSINGH GAEKWAD: Will the Minister of AGRICULTURE be pleased to state:

(a) the State-wise per hectare consumption and demand of chemical fertilizers as on 31.3.86, 31.3.87 and 31.3.88;

(b) how this demand has been met;

(c) the estimated per hectare consumption and demand of fertilizers at the end of Seventh Five Year Plan; and

(d) the steps taken or proposed to be taken to met the demand either by increasing domestic production or import?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): (a) Statement I and II indicating per hectare consumption and demand of chemical fertilizers State-wise are given below.

(b) The demand of fertilisers is fully met by allocations from indigenous production and imported fertilizers.

(c) The target of fertilisers consumption for the year 1989-90, i.e. end of 7th Five Year Plan, is fixed at 123-125 lakh tonnes of nutrients. The estimated all India per hectare consumption at the end of 7th Five Year Plan on the basis of 1984-85 area figures will be